

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory
of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

Ref. No. DFJ/712-13 dated 01.07.2021.

GOVERNMENT ORDER NO:- 3670 -JK (LD) of 2021
DATED:- 01 - 07 - 2021

Sanction is hereby accorded to the appointment Smt. Shoba Rani, Accounts Officer, (Technical), Divisional Fund Office, Finance Complex Muthi, Jammu as Officer In charge Litigation(OIC) in case titled Rajinder Kumar and Ors V/s Dr. Arun Kumar Mehta and Ors. bearing Contempt No. 139/2021 in SWP No. 1901/2016, pending before the Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government,

Dated:- 01 - 07 - 2021

No:-JK(LD)CODI/ 2021/03

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner, Finance Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Director Finance, Funds Organization, Jammu (This is with reference to your letter no DFJ/712-13 dated 01.07.2021)
6. Director Litigation, Kashmir
7. Registrar General, J&K High Court, Jammu/Srinagar.
8. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
9. Director Litigation, Srinagar/ Jammu.
10. Law Officer concerned
11. Officer In Charge Litigation (OIC).
12. Private Secretary to Chief Secretary for information of Chief Secretary.
13. Private Secretary to Secretary Law.
14. Incharge Website.
15. Government Order file.
16. Concerned file.


1/7/21

(Khursheed Ahmad Bhat)

Additional Secretary to Government